

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

244. IA/4696/2023 IA/4018/2023 IN C.P. (IB)/751(MB)2021

IN THE MATTER OF

State Bank of India

VS

Mr. Mehul Chinnubhai Choksi

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 29.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

---

**ORDER**

Since the Court time is over. Hence the case is adjourned to **27.06.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)